

SUPREME COURT OF INDIA

Hiran Mayee Bhattacharyya

Vs.

Secretary, S.M. School for Girls

(M.Jagannadha Rao and K.G.Balakrishnan JJ.)

13.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Appellant furnished with in query report to make her representation. Direction of High Court will not lead to reinstatement or back wages. Termination Order passed will exist subject to fresh direction. Appellant to make application if she was allowed to any subsistence allowed from date of removal to date of termination.